

(b) and (c) A party has alleged that the Minerals and Metals Trading Corporation supplied inferior quality rough diamonds. The allegation is under investigation by the Central Bureau of Investigation.]

राज्यों द्वारा विमान सेवा का चालू किया जाना

* 157. श्री जगदीश जोशी :

श्री कल्प नाथ :

श्री गुणानंद ठाकुर :

श्री नागेश्वर प्रसाद शाही :

श्री नत्थी सिंह :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार ने राज्यों में आंतरिक सार्वजनिक विमान यातायात का विकास करने के लिए क्या कार्यवाही की है; और

(ख) क्या राज्य सरकारों को अपने-अपने क्षेत्र में उन वायुमार्गों पर जहाँ इंडियन एयर लाइंस कारपोरेशन कोई सेवा नहीं चला रहा है, अपनी विमान सेवा चलाने की अनुमति दी गई है ?

[Air Services by States

157. SHRI JAGDISH JOSHI :

SHRI KALP NATH :

SHRI GUNANAND THAKUR :

SHRI NAGESHWAR PRASAD SHAHI :

SHRI NATHI SINGH :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) what steps have been taken by Government for the development of internal public air traffic in the States; and

(b) whether State Governments have been permitted to operate their own air services on air routes in their respective areas where Indian Air Lines Corporation is not operating any service ?]

पर्यटन और नागर विमानन मंत्री (श्री राजबहादुर):

(क) और (ख) वायु निगम अधिनियम के अन्तर्गत हालांकि अनर्देशीय अनुमूचित परिचालनों पर इंडियन एयरलाइन्स का एकाधिकार है फिर भी जिन स्थानों पर इंडियन एयरलाइन्स अपनी सेवा परिचालित नहीं करती वहां के लिए निजी परिचालकों को अनुमति देने की अधिनियम में व्यवस्था है। इस दृष्टि से जहां कहीं राज्य सरकारें आवश्यक समझेगी ऐसे परिचालनों के लिए सरकार को आपत्ति नहीं होगी। अपने दायित्वों के अनुरूप इंडियन एयरलाइन्स सभी महत्वपूर्ण औद्योगिक एवं पर्यटक केन्द्रों के लिए विमान सेवाएं चला रही है। विमानन ईंधन की कीमत में अत्यधिक वृद्धि तथा विमान बेड़े की सीमित क्षमता के कारण राज्यों के अंतर्बर्ती छोटे-छोटे सेक्टरों तक अपने मार्ग-जाल को बढ़ाना कारपोरेशन के लिए सम्भव नहीं होगा।

चार्टर परिचालनों के लिए किसी भी राज्य सरकार के पाम अनुमूचित परमिट नहीं है, और न ही वायुयान नियम 1937 के अनुसार नियमित विमान सेवाओं के परिचालन के लिए किसी राज्य सरकार ने नागर विमानन के महानिदेशक से अनुमति मांगी है।

[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) Although under the Air Corporations Act, Indian Airlines have a monopoly over domestic scheduled operations, the Act provides for private operators being permitted to operate service between points not served by Indian Airlines. In this view, Government will have no objection to such operations wherever State Governments consider them necessary. Indian Airlines, consistent with its obligations, is providing air services to all important industrial and tourist centres. Because of the steep increase in the price of aviation fuel and its limited fleet capacity, it may not be possible for the Corporation to extend its network to cover short sectors within States.

[] English translation.

No State Government holds a non-scheduled permit for charter operations and no State Government has applied for permission to Director General of Civil Aviation for operation of regular air services in terms of Aircraft Rules 1937.]

Air Services between India & Pakistan

*158. SHRI MAHENDRA BAHADUR SINGH :

SHRI GANESH LAL MALI :
SHRI V. V. SWAMINATHAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether talks have been held between India and Pakistan about resumption of air services between the two countries and for restoration of mutual over-flight facilities; and

(b) if so, what are the results thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) : (a) and (b) In pursuance of the Joint Communiqué signed with Pakistan on September 14, 1974, an Indian delegation left for Pakistan on November 17, 1974 to discuss the 1971 case arising out of the hijacking and destruction of an Indian Airlines plane and the question of resumption of air links including overflights as envisaged in the Simla Agreement. Further developments will depend upon the outcome of these talks.

Coordination among iron-ore producing countries

*159. SHRI KALI MUKHERJEE :

SHRI KALYAN ROY :
DR. Z. A. AHMAD :
SHRI J. S. TILAK :
SHRI KRISHAN KANT :

Will the minister of COMMERCE be pleased to state the details of the progress made to bring about co-ordination among

the iron-ore producing countries to secure better price for their mineral?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA) :

A statement is laid on the Table of the House.

Statement

A Ministerial meeting of the Group of Iron Ore Exporting countries was held in Geneva from 4th to 6th November 1974. It expressed concern at the unfavourable trend in the terms of trade for the exports of iron ore and affirmed the need for close co-operation among producers of iron ore and for providing a permanent mechanism or institution to continue the work which had been carried on by the Group. It was decided to establish a preparatory Committee of senior officials to examine the form and detailed provisions for an Association of Iron Ore Exporting countries, for consideration at the next Ministerial meeting to be held in March-April 1975.

Export of Coffee

*160. SHRIMATI SUSHILA SHANKAR ADIVAREKAR :

SHRIMATI SUMITRA G. KULKARNI :

SHRIMATI PRATIBHA SINGH :

Will the Minister of COMMERCE be pleased to state :

(a) the quota of coffee allocated to India for export by the International Coffee Council in comparison to other countries during the last two years; and

(b) the amount of foreign exchange earned due to export of coffee during the last two years?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA) :

(a) The system of fixation of quotas for export of coffee under the International